

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3516/2019

(Arising out of impugned final judgment and order dated 07-04-2016 in CMWP No. 10784/2002 passed by the High Court of Judicature at Allahabad)

CHANDRA PRAKASH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No. 80632/2018 - EXEMPTION FROM FILING O.T., IA No. 80634/2018 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 80636/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 80633/2018 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 28-07-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Petitioner-in-person (not present)

For Respondent(s)

The Court made the following
O R D E R

We have noticed that petitioner-in-person has not been appearing in spite of being informed about the date of listing.

As a last chance, this matter be listed after four weeks. If petitioner-in-person does not appear in the next date of hearing, the special leave petition shall be dismissed for non-prosecution.

Registry to inform petitioner-in-person accordingly.

(SWETA BALODI)
COURT MASTER (SH)

(ANAND PRAKASH)
BRANCH OFFICER